NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

17. C.P. (IB)/1009(MB)2022

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KISHORE VEMULAPALLI**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.07.2024

NAME OF THE PARTIES:- **Central Bank of India Through Resolution Professional Mr. Jitendtra Palande**
V/s
Vinay Prabhakar Phadnis

Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/1009(MB)2022: -

Present: - Adv. Harshad R Vyas appeared for the Petitioner. None appeared on behalf of Respondent/PG.

The Petition was dismissed for non-prosecution but was restored at the request of the Financial Creditor. However, Learned Counsel for Financial Creditor has not filed proof of service of the Demand notice and Petition served on the Personal Guarantor. Financial Creditor is given the last opportunity to file proof of service. Let demand notice and petition be served upon the Personal Guarantor through RPAD/Speed Post and file proof of service. Let the same be done within two weeks failing which the matter will be dismissed for non-prosecution as he is not interested in pursuing this matter. List this matter on **14.08.2024** for filing proof of service.

Sd/- Sd/-

ANIL RAJ CHELLAN **KISHORE VEMULAPALLI**
Member (Technical) **Member (Judicial)**

NAVNATH